extremely vulnerable and the instances of misuse also galore. On the other hand, electronic machines offer maximum security to realisation of postal revenue.

(c) An Expert Group consisting of the representatives from the Department of Post, Indian Institute of Technology, Delhi and the Department of Electronics was constituted to determine the parameters for grant of approval to electronic franking machines for the use of the members of the public. On the basis of these parameters copy approval has already been given to eight different models of franking machines. There would be no dearth of these machines in the market.

# ग्रामीण महिलाओं को पी॰सी॰ओ॰ / आई॰एस॰डी॰/एस॰टी॰डी॰ कनेस्शन दिया जाना

- 627. चौधरी हरमोहन सिंह यदाव: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:
- सरकार पी॰सी॰ओ॰ / (क) त्रभा आई॰एस॰डी॰ / एस॰टी॰डी॰ कनेक्शनों के आवंटन में यामीण महिलाओं की कोई प्राथमिकता दी है; यदि हां, तो तत्संबंधी ब्यौरा क्या है:
  - (ख) यदि नहीं, तो इसके क्या कारण हैं:
- (ग) वर्ष 1997 के दौरान दरभंगा (बिहार) में प्रामीण महिलाओं को कितने पी॰सी॰ओ॰ आबंटित किए गए हैं: और
- (घ) दरभंगा (बिहार) में ऐसी महिलाओं की संख्या कितनी है जिन्होंने इसके लिए आवेदन किया है?

संचार मंत्रालय में राज्य मंत्री (श्री कवीद परकायस्थ): (क) और (ख) विभाग की मौजदा नीति के तहत शिक्षित बेरोजगारों को एस॰टी॰डी॰ पो॰सी॰ओ॰ आबंटित किए जाते हैं बशार्त कि तकनीकी रूप से ऐसा करना व्यवहार हो और इसी उम्मीदवार अन्य शर्ते पुरा करतसे हों। प्रामीण क्षेत्रों के लिए शैक्षिक अर्हता आठवीं और शहरी क्षेत्रों के लिए दसवीं कक्षा पाच होना अनिवार्य ह। महिलाओं सहित निम्नालखित श्रेणियों के व्यक्तियों को प्राथमिकता दी जाती है:--

- दृष्टिहोन व्यक्तियों सहित विकलांग व्यक्ति।
- 2. अनुसूचित जाति/अनुसूचित जनजाति के आवेदक ।

- भृतपूर्व सैनिक तथा युद्ध में शहीद हुए सैनिकों को विधवाएं।
- 4. दूरसंचार विभाग के सेवानिवत कर्मचारी अथवा **इनके** आश्रित।
  - खतंत्रता सेवानियों के आश्रित।
  - धर्मार्थ संस्थाएं / अस्पताल ।
- (ग) 1997 के दौरान, दरभंगा में प्रामीण महिलाओं को 156 पी॰सी॰ओ॰ आबंटित किए गए हैं।
- (घ) इन कनेक्शनों के लिए दरभंगा (बिहार ) में 322 ग्रामीण महिलाओं ने आवेदन किया है।

## C.L.B. nod for additioal Directors in Dunlon

#### 628. SHRI DIPANKAR MUKHERIEE: SHRI NILOTPAL BASU:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to

- (a) Whether Government's attention has been drawn to the newsitem captioned "DCA seeks CLB nod for 9 additioal Directors in Dunlop" appeared in the Statesman, dated 29th April, 1998;
- (b) whether any petition has been filed by Government; and
- (c) major reasons compelling Government to seek CLB's intervention.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI M. THAMBI DURAI): (a) and (b) Yes, Sir. The Government has moved a petition on 16.4.98 before the Company Law Board under Section 408 of the Companies Act, 1956 for appointment of 9 directors on the Board of Directors of M/s. Dunlop India Limited.

(c) The Government had ordered an inspection of M/s. Dunlop India Limited under Section 209A of the Companies Act, 1956 consequent upon some complaints received against working of the company from Dunlop Workers' Union. The Inspection Report inter-alia revealed violations of various Sections of the Companies Act, 1956. The report has also

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brought out that the management of the company had sold/transferred/disposed off valuable properties of the company at throw-away prices. These actions of the management were found to be grossly prejudicial to the interest of the investors.

#### Heavy Losses of Float Glass Industry

- 629. SHRI RAMJI LAL: Will the Minister of FINANCE be pleased to
- (a) whether Government are awre that the domestic float glass industry with an investment of over Rs. 1000 crores of public funds by financial institutions, has been incurring heavy losses for the last two-three years: and
- (b) if so, details of the measures proposed to be taken by Government for reviving this industry and recovering public funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCVE (SHRI R. JANARTHANAM): (a) Industrial Development Bank of India (IDBI) has reported that an amount of Rs. 510.06 crore has been disbursed as on 31.03.1998 to four float glass projects by all India Financial Institutions FIs). Out of the above, the three units in production since last 3/4 years have been incurring losses.

(b) IDBI has further reported that the float glass industry has been facing severe problems accounted for by such factors as over-capacity, high capital cost, steep increase in input cost, lower off-take, unremenerative sales realisation both in domestic and overseas markets while FIs on their part have extended need based reliefs, concessions and additional assistance on case to case basis, the same has not resulted in any significant improvement in the performance of the units mainly due to over capacity in the industry and unremunerative sales realisation.

#### Import duty on Stontium Carbonate

- 630 SHRI VAYALAR RAVI: Will the Minister of FINANCE be pleased to
- (a) whether it is a fact that import duty on Strontium Carbonate has been reduced to 10%;
- (b) whether the import duty on the Strontium Ore, the raw material for indigenous production is still 30%;
- (c) whether Government are aware that higher duty on this raw material is affecting the industry to compete with import of finished Strontium Carbonate product; and
- (d) if so, what steps have been taken to save the indigenous production industry from crisis?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARATHANAM): (a) Strontium Carbonate attracts a basic customs duty of 30% ad valorem. However, Strontium Carbonate imported for manufacturing of specified electronic components attracts a concessional basic customs duty of 10% subject to end-use condition;

(b) to (d) Prior to budget 1998, the basic customs duty on the Strontium Ore was at 25% ad valorem. In the budget 1998. Government have reduced the basic customs duty on Strontium Ore from 25% to 10% ad valorem, at par with the basic customs duty on Strontium Carbonate imported for manufacturing of the specified electronic components.

### ASSOCIIAM report cautioning of debt tran

- 631. SHRI S.M. KRISHNA: Will the Minister of FINANCE be pleased to
- (a) whether the ASSOCHAM in its recent report cautioned Government against its current trend of financial mismanagement lest the courtry would be caught in severe debt trap; if so the details of the report; and